

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 95 OF 2019 &
IA NOS. 1283 & 1333 OF 2019

Dated: 16th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Rain Coke Ltd.

... Appellant(s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Anr. ...

Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. S. Venkatesh
Mr. Krishnesh Bapat
Mr. Vikas Maini
Ms. Lasya Pamidi
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. K. V. Mohan
Mr. K. V. Balakrishnan
Mr. Rahul Kumar Sharma for R-1

Mr. Nishant Sharma
Mr. R. K. Sharma for R-2

Mr. Brahm Anandam for APSPDCL

ORDER

Respondent/DISCOM files affidavit in terms of order dated 11.09.2019. In terms of the affidavit placed on record by the Respondent/DISCOM, they paid one private thermal power plant. The Appellant has no grievance about the said payment but they have grievance for not treating them being a smaller solar unit on similar lines. It is seen that even admitted tariff of about Rs. 3.74/- which has to be paid from 15.06.2018 onwards is not paid till date and this is suffocating the financial position of the Appellants and, therefore, we direct the Respondent/DISCOM to place on record how much energy charges are paid to the private thermal generating units. We also direct them to place

on record in whose favour (generators) LCs' are open as payment security mechanism.

Appellants are permitted to file reply to the affidavit of Respondent/DISCOM with the Registry.

List the matter on **23.09.2019**.

Interim order, if any, shall continue till the next date of hearing.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

Pr/pk